

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 24 JUN 1994

APPLICATION NUMBER:

471 of 1993.

APPLICANTS:

To. Sri. P. Sundervel v/s. Chief Medical Supdt. Railway Hospital, Mysore and Others.

RESPONDENTS:

1. Dr. M. S. Nagaraja, Advocate, No. 11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-9.
2. The Senior Divisional Personnel Officer (E), Headquarters Personnel Branch, Southern Railways, Madras-600003.
3. Smt. M. V. Nirmala, Advocate, No. 53, N. S. Iyengar Street, Seshadripuram, Bangalore-560020.

Subject:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/ INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 15-06-1994.

S. Srinivasan 24/6
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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Issued*

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In the Central Administrative Tribunal
 Bangalore Bench
 Bangalore

Application No. 471 of 1993

P. Sundaravel vs. Chief Medical Super. Railway Hospital, Mysore

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal
		<p>PKS (VC)/TVR (MA) 15.6.94</p> <p>We have heard the learned counsel for the applicant and the learned Senior Standing Counsel for Railways. After protracted hearing, the learned counsel for the applicant seeks leave to withdraw this application mentioning at the same time that he may be allowed liberty to approach this Tribunal with another application in respect of any grievance of his in this regard. We allow the request made by the learned counsel and dismiss the application as withdrawn. The applicant is given liberty to come up with a fresh application. All the contentions raised herein are left open. In the circumstances of the case, no order as to costs.</p> <p>Sd/- M(A)</p> <p>Sd/- V.C.</p> <p><i>S. Sundaravel</i> 24/6 SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p>